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three districts of Kalahandi, Bolangir and Koraput as starvation death pockets.

[RAJYA SABHA]

I urge upon the Central Government to intervene immediately and help the situation prevailing in Orissa.

RE. PROBLEMS FACED BY ARMY OFFICERS DUE TO GOONDAISM IN **SECTOR 28 NOIDA, U.P.**

डा. वाई. लक्ष्मी प्रसाद (आन्ध्र प्रदेश): माननीय उपसभापति महोदया, मैं आपके माध्यम से एक महत्वपूर्ण विषय की ओर इस सदन का ध्यान आकर्षित करना चाहता हं। महोदया, मैं बहुत पीड़ा से, वेदना से, दु:ख से यह मामला आपके सामने रख रहा हं। महोदया, एक सैनिक अधिकारी की पत्नी ने यहां से 15 किलोमीटर की दूरी पर, नौएडा में अपनी वेदना अखबारों के माध्यम से इस प्रकार प्रकट की है-

"My husband is posted in Kashmir and my school-going daughter and I live alone. A few days back, two boys climbed the stairs of our house and demanded to see my daughter. They looked scary and I refused. They threatened to kidnap her when she went to school."

मैडम, जिस जवान की पत्नी ने अपने पति को देश की रक्षा के लिए, सीमा की रक्षा के लिए कश्मीर भेजा है, वह अपनी और अपनी पुत्री की मानरक्षा के लिए आंचल पसारकर सरकार से दया की भीख मांगती है, यह बहत शर्मनाक बात है।

महोदया, रामधारी सिंह दिनकर जी इस सदन के सदस्य थे। जब चीन ने भारत पर आक्रमण किया था और बहुत से जवान घायल होकर अस्पताल में पड़े थे, तब फूल और फल लेकर बहुत से लोग उनको देखने गए। तब उन भारतीय जवानों ने यह कहा था कि हमें फूल और फल मत दो, हमें हथियार दो. हम देश के लिए अपनी जान देने को तैयार हैं। महोदया, उस समय दिनकर जी ने ''परशुराम की प्रतीक्षा'' नामक एक कविता लिखी थी। उसे मैं यहा उद्धत कर रहा हं-

"जो सत्य जानकर भी सत्य न कहता है. या किसी लोभ के विवश मुक रहता है, उस कपटी राजतंत्रीय कर्दम को धिक् है, यह मुक सत्य हंतक कम नहीं विधक है''

मैडम, मैंने यह मैंशन का नोटिस दो दिन पहले दिया था। आज के समाचारपत्रों में यह खबर छपी है कि दिल्ली में एक औरत को कार में किडनैप करके. 4 घंटे तक उसकी घमाकर फेंक दिया गया। मैडम, राजधानी, में ऐसा हो. नौएडा में ऐसा हो तो देश में लॉ ऐंड ऑर्डर की स्थिति क्या होगी?

मैडम, एक डिफेंस ऑफिसर जो रिटयर हो चुके हैं. उनकी शिकायत आप देखिए-

"We defeated Pakistan and repelled China, but are unable to prevent motorcycle-borne local youths from molesting our daughters."

मैडम, आदरणीय प्रधानंत्री जी ने इस सदन में एक अगस्त को दिए गए अपने स्टेटमेंट में कहा था कि दिल्ली में जो अत्याचार हो रहे हैं, उनके लिए एक टॉस्क-फोर्स गठित की जाएगी। महोदया, सैनिक अधिकारियों की कॉलोनी में और दिल्ली में इस प्रकार के अत्याचार औरतों पर हो रहे हैं, सैनिक अधिकारियों के परिवारों पर हो रहे हैं. यह बहुत गंभीर मामला है। आपके माध्यम से मैं सरकार से इस पर कड़ी कार्रवाई करने की मांग करता हूं। धन्यवाद।

RE. CLEARANCE OF POLLAVARM PROJECT IN ANDHRA PRADESH

DR. ALLADI P. RAJKUMAR (Andhra Pradesh): Madam, this mention is regarding the clearance of the Pollavaram Project in Andhra Pradesh. It is a long-pending ambition of the people of Andhra Pradesh. After Independence, many stalwarts had been in this House and in the other House. Many politicians have raised this issue on a number of occasions. It would cater to the needs of nearly four districts. One of the local MLAs from that area, Mr. Veerabadra Rao, in 1995, had come all the way from Hyderabad Delhi on a bicycle and presented a memorandum to the then Prime Minister, Mr. P.V. Narasimha Rao who was kind enough to say that the matter would be taken up. Not only that. Our late Chief Minister N.T. Rama Rao also raised, a number of times. the matter of this Project with the then Prime Minister Narasimha Raoji. He also assured that if this Project was taken up as a national project, it would be named after Mr. Narasimha Rao.

The agony of the people of Andhra Pradesh should be realised. If t his project is cleared by the Central Government, eitht lakh hectares of land will be irrigated in thoise four districts through this project. Not only that, about 780 megawasts of hydel power could be generated in that region. The hon. Minister of Water 205

Resources is present in the house right now. Madam, through you, I would request him to take up this project and give the necessary clearance as early as possible. Madam, the Chief Minister of Andhra Pradesh, Mr. Chandrababu Naidu, has also written a number of letters to the hon. Prime Minister and the hon. Minister of Water Resources. Just now, the hon. Minister has fixed a meeting at four o' clock today to discuss the Polavaram project. I pray to God that this project should be taken up as a national project so that the long cherished hopes of the people of Andhra Pradesh are fulfilled.

SHRI YERRA NARAYANASWAMY (Andhra Pradesh): Madam, I also associate myself with the sentiments expressed by my hon. colleague, Dr. Alladi P. Rajkumar.

SHRI BANGARU LAXMAN (GUJARAT): Madam, I also associate myself with the sentiments expressed by the hon. Member.

जल संसाधन मंत्री (श्री जनेश्वर मिश्र): आंध्र प्रदेश के विधायक वीरभद्र राव ने बहुत दिनों से इस बात के लिए प्रयास किया है और माननीय सदस्य को मैं बताना चाहता हूं कि सदन में इस विषय पर बिना चर्चा के ही प्रधान मंत्री जी ने कल से ही आज के चार बजे संसाधन मंत्री, योजना विभाग के राज्य मंत्री, योजना आयोग के उपाध्यक्ष और योजना एवं जल संसाधन के दोनों सचिवों की बैठक पुल्लावरम परियोजना पर विचार के लिए बुलाई है और जो विचार-विमर्श होगा उसकी जानकारी माननीय सदस्य को दी जाएगी।

RE, NON-APPOINTMENT OF CHAIRMAN FOR CAUVERY WATER TRIBUNAL

SHRI V. NARAYANASAMY (Pondicherry): Madam, the Cauvery Water Dispute Tribunal was appointed by the Central Government about seven years back. It gave its interim award. The interim award was given for the sharing of water among the States of Karnataka, Tamil Nadu and Pondicherry. After the award was given, the same was not honoured by the then Karnataka Government. Therefore, the Central Government had to intervene several times to implement the award. The State

Government of Karnataka totally ignored the Tribunal. They did not appear before the Tribunal. But the State Government of Tamil Nadu and Pondicherry appeared before the Tribunal and placed their view-points before the Tribunal and thereafter, directions were given. The Chairman of the Tribunal has resigned four months back for reasons best known to him. (Interruptions)

THE DEPUTY CHAIRMAN: Please be quick. At 12.30, there is a statement on CTBT.

SHRI V. NARAYANASAMY: Madam, he has resigned from the chairmanship of the Tribunal. Now, the Cauvery Water Dispute Tribunal has become headless. Now, a dispute once again arose between the four States—Karnataka, Tamil Nadu, Pondicherry and Kerala. The State of Kerala is also a party to it. The hon. Prime Minister had called several meetings. Then the Chief Ministers meetings were held. Now, the Central Government, which is a Coalition Government—in Karnataka, there is a Janata Government. (Interruptions)

THE DEPUTY CHAIRMAN: Don't go into all the details. You want that a Chairman should be appointed. You say that.

SHRI V. NARAYANASAMY: Madam, I have to give the reasons. In Tamil Nadu, there is a DMK Government. In my State also, there is a coalition Government. But the Central Government has not taken any steps so far for the purpose of appointing a Chairman for the Tribunal. When the Tamil Nadu Government had gone to the Supreme Court for getting directions for sharing the Cauvery water, the Supreme Court also had made an observation. But, unfortunately, the Chief Ministers of Karnataka and Tamil Nadu are sometimes meeting in Madras, sometimes in Bangalore. but the result of their discussion is not known to the people of both the States. They are trying to avoid the farmers of Tamil Nadu and Pondicherry. I would like to know as to what share of water they are going to get for the summer season. Madam, I am concluding. Now the hon. Water Resources Minister is here. I would like to know whether they are going to appoint the Chairman of the Tribunal or whether they are going to wind up the Tribunal; what